

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 1025**

TO BE ANSWERED ON THE DECEMBER 19TH, 2018/AGRAHAYANA 28, 1940 (SAKA)

ATTACKS ON TRIBALS

1025. DR. SANJAY SINH:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that attacks on tribals have increased in the country during the last three years;

(b) if so, the details of cases registered in different States during the last three years; and

(c) the proposal to safeguard scheduled tribes specially women?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) and (b): As per the latest available information published by National Crime Records Bureau (NCRB), details of State/UT-wise cases registered under Crime against Scheduled Tribes during 2014-2016 is at Annexure-I. The data shows mixed trend. The latest data pertains to the year 2016.

(c) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

However, the Government is committed to ensure protection of members of Scheduled Tribes. The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (PoA Act) has been amended in 2015 to make it more

effective. The amendments include new offences, expanded scope of presumptions, institutional strengthening, which inter-alia includes establishment of Exclusive Special Courts and specification of Exclusive Special Public Prosecutors to exclusively try the offences under the PoA Act to enable expeditious disposal of cases, power of Special Courts and Exclusive Special Courts to take direct cognizance of offence and as far as possible, completion of trial within two months from the date of filing of the charge sheet, establishing rights of victims and witnesses, and strengthening preventive measures.

Further, Section 18 Of the Act, the PoA Act was amended by the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2018 (No. 27 of 2018) and enforced on 20.08.2018, and now conduct of a preliminary enquiry before registration of an FIR, or to seek approval of any authority prior to arrest of an accused, is no longer required.

The Ministry of Home Affairs has issued an advisory dated 26.09.2018 requesting all States/UTs for the implementation of these provisions in letter and spirit.

State/UT-wise Cases Registered (CR) under Total Crime/Atrocities against Scheduled Tribes during 2014-2016

SL	State/UT	2014	2015	2016
		CR	CR	CR
1	Andhra Pradesh	390	362	405
2	Arunachal Pradesh	0	1	1
3	Assam	1	0	1
4	Bihar	77	5	25
5	Chhattisgarh	475	373	402
6	Goa	6	8	11
7	Gujarat	223	248	281
8	Haryana	0	0	0
9	Himachal Pradesh	3	6	2
10	Jammu & Kashmir	0	0	0
11	Jharkhand	402	266	280
12	Karnataka	397	386	374
13	Kerala	120	165	182
14	Madhya Pradesh	1577	1358	1823
15	Maharashtra	443	482	403
16	Manipur	1	0	1
17	Meghalaya	1	0	0
18	Mizoram	1	0	0
19	Nagaland	0	0	0
20	Odisha	533	691	681
21	Punjab	0	0	2
22	Rajasthan	1681	1409	1195
23	Sikkim	1	0	0
24	Tamil Nadu	18	25	19
25	Telangana	333	386	375
26	Tripura	0	3	3
27	Uttar Pradesh	24	6	4
28	Uttarakhand	1	6	3
29	West Bengal	107	84	83
	TOTAL STATE(S)	6815	6270	6556
30	A & N Islands	6	3	6
31	Chandigarh	0	0	0
32	D&N Haveli	3	3	2
33	Daman & Diu	0	0	0
34	Delhi UT	2	0	2
35	Lakshadweep	0	0	1
36	Puducherry	1	0	1
	TOTAL UT(S)	12	6	12
	TOTAL (ALL INDIA)	6827	6276	6568
Source : Crime in India				